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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ W.P.(CRL) 1445/2020

REETU RANI @ RITU THR. HER MOTHER ANITA Petitioner

Through Mr. Kush Sharma, Advocate

versus

STATE OF NCT OF DELHI & ORS Respondents

Through Ms. Kamna Vohra, ASC for the State
with SI Satyavir Singh, PS Ranhola

CORAM:

HON'BLE MR. JUSTICE SUBRAMONIUM PRASAD

ORDER

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21.10.2021

1. This petition under Article 226 of the Constitution of India has been filed with the following prayers:-

“(a) Firstly issue an appropriate Writ/Writs, order/orders, direction/directions whereby directing the respondents to protect the life and liberty of the petitioners from the hands of the accused persons.

(b) Call for the record of the above said FIR as well as complaint made to the respondent No.3 and telephonic calls made by the petitioner at number 100 as well as women helpline number.

(c) Direct for an inquiry against the above said persons through Crime Branch, CBI or any other independent competent authority and registered a case against all the accused persons under proper section as the accused persons are having their full influence at the police of P.S. Ranhola, hence there is no hope for the petitioner that a fair and proper investigation can be carried out by the police of P.S. Ranholla.

(d) Provide the protection to the petitioner and her family members as the accused are having warm influence at the police of P.S. Ranholla and there is every apprehension that the accused persons may cause

further harm and inflict the injury to the petitioner or her family members after coming to know filing of the present writ petition.

(e) At the last but not the least pleased to pass any other or further order/orders which this Hon'ble court may deem fit and proper in the facts and circumstances of the case, may also be granted."

2. This Court on 17.09.2020 expressed its displeasure that FIR No.61/2014 was registered way back in the year 2014 and investigation had not been completed and the State had been directed to clarify the exact stage of investigation. Pursuant to the said order, Status Report was filed on 23.11.2020. Relevant portion of the Status Report reads as under:-

"1 That on 02/9/2020 a DD No. 97A was received at P.S- Ranhola regarding quarrel with lady and the same was entrusted to ASI Sunil Dutt for further necessary action. After that ASI Sunil Dutt reached at the place of incident and found the complainant Smt. Reetu Rani D/O Than Singh R/O H No. 31,Vill Ranhola, Delhi, in injured state/condition. The complainant was sent to Maharaja Agrasen hospital in PCR van.

2. Later on her statement was recorded at hospital, in her statement she alleged that "On 02/9/2020 at about 7 PM she along with her mother Anita was going on the way near Barat Ghar, Holi Chowk Ranhola. When they reached near Raju General store, Prayagdeep, Rudradeep (brother of Prayagdeep) and Manveer came there, Prayagdeep stopped them and beaten them, while his brother Rudradeep stood there with a stick (danda) in his hand warning everybody not the way near Barat Ghar, Holi Chowk Ranhola. When they reached near Raju General store, Prayagdeep, Rudradeep (brother of Prayagdeep) and Manveer came there, Prayagdeep stopped them and beaten them, while his brother Rudradeep stood there with a stick (danda) in his hand warning everybody not to intervene. Manvir encouraged/instigate Prayagdeep to beat complainant and her mother. Prayagdeep picked up a spade (Kassi) which was lying there in the street and hit it on both legs of complainant. Prayagdeep pressed her breast and pulled her towards his car and made an attempt to put her inside the car".

On the statement of complainant case FIR No. 827/2020, dated 03/9/2020 U/S 323/341/506/509/34 IRC was registered at P.S- Ranhola and investigation was taken up by ASI Sunil Dutt.

3. During the course of investigation the complainant gave her

supplementary statement on 06/9/2020. Therein she stated that on 02/9/2020 Manvir had caught her and Prayagdeep tore her clothes and pressed her breast. On the basis of her statement section 354 IRC and 354A IPC were added in the present case. Result on MLC of complainant Reetu was obtained on 09/9/2020 from DDU hospital. Doctor has opined Injuries sustained by her on her leg as grievous and section 325 IRC was added in the present case on 09/9/20.

4. That on 18/9/20, the statements of complainant Miss Reetu U/S 164 CrRC were got conducted in which she stated that Rudradeep caught her and Prayagdeep beat her with spade. Rudradeep threatened everybody not to dare to intervene in the matter.

5. The accused/ applicant Prayagdeep S/O Sh Attar Singh and Ruderdeep S/O Attar Singh both R/O HNo.31, Vill- Ranhola, New Delhi were absconding and evading their arrest. Therefore, NBWs were got issued against them from the court of concerned LD MM, Tis Hazari courts, Delhi on 09/9/2020.”

3. Today, SI Satyavir Singh from Police Station Ranhola appeared in Court and states that he is not the I.O. of the case. It is unfortunate that FIR was filed in the year 2014 and even the Police had not taken any step to ensure that the investigation is complete. DCP (Outer Delhi) is directed to appear on the next date of hearing to explain why the investigation has not yet been completed.

4. List on 29.10.2021.

SUBRAMONIUM PRASAD, J

OCTOBER 21, 2021

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